

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA

[Circuit Court at Ranchi]

O.A./051/00221/2018

Date of order : 06th August, 2018

C O R A M

Hon'ble K.N.Shrivastava, Member (Admn.)
Hon'ble Mr. Jayesh V. Bhairavia, Member [Judicial]

Avinash Kumar Singh, S/o Late Girindra Nath Singh, R/o A-5, Church Road, Near Old Lower Bazaar, P.O.+P.S. – Lower bazaar, Distt. – Ranchi.

..... Applicant.

By Advocate : None.

Vrs.

1. Bharat Sanchar Nigam Ltd. Through the Chief Engineer (Electrical) having registered office at BSNL Building, Shahid Chowk, P.O. G.P.O., P.S. Kotwali, Dist. – Ranchi.
2. The DGM (HR & Plg) & Disciplinary Authority, Bharat Sanchar Nigam Ltd having registered office at BSNL Building, Shahid Chowk, P.O. G.P.O., P.S. Kotwali, Dist. Ranchi.

..... Respondents.

By Advocate : Shri B.K. Pathak.

ORDER
[O R A L]

Per Mr. K.N.Shrivastava, Member (A):- Through the medium of this O.A., the applicant has prayed for quashing of the Show Cause Notice (SCN) dated 11.12.2017 issued to him. As could be seen from the SCN, the

applicant has been convicted by the Special Judge, CBI/ACB/Ranchi vide judgment dated 21.08.2017 under section 477A r/w 120B IPC as well as under section 13(2) r/w section 13(1)(d) of Prevention of Corruption Act, 1988. Following his conviction in the criminal case, the Disciplinary Authority has issued the SCN calling upon the applicant as to why the penalty of dismissal from service should not be imposed upon him. He has been given opportunity to make a representation.

2. None for the applicant. Shri B.K. Pathak, learned counsel for the respondents.

3. It is noticed that on the earlier two occasions namely, 16.03.2018 and 10.04.2018, there was none for the applicant. In this view of the matter, we conclude that the applicant has lost interest in prosecuting this case. Accordingly, the O.A. is dismissed for default of appearance and non prosecution. No costs.

[J.V. Bhairavia]
Member (J)

[K.N. Shrivastava]
Member (A)

sk/-